

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3

Excise Appeal No.11710 of 2016

(Arising out of OIO-RAJ-EXCUS-000-PR-COM-01-02-16-17 dated 14/06/2016 passed by Commissioner of Central Excise and Service Tax-RAJKOT)

Pravinbhai K Patel

Ex. Partner, M/S Suncity Ceramics 8-A,
National Highway, B/H Dariyalal Weigh Bridge,
Trajpar, Morbi, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Rajkot

Central Excise Bhavan,
Race Course Ring Road...Income Tax Office,
Rajkot, Gujarat-360001

.....Respondent

WITH

- **Excise Appeal No.11711 of 2016 (Dineshbhai Jivrajbhai Dhulkotiya)**
- **Excise Appeal No.11712 of 2016 (Kaushal Dineshbhai Sheth)**
- **Excise Appeal No.11713 of 2016 (Mukeshbhai Bhalabhai Solanki)**
- **Excise Appeal No.11714 of 2016 (Narendra Nanubhai Gohil)**

APPEARANCE:

None appeared for the Appellant

Shri. Sanjay Kumar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MEMBER (TECHNICAL), MR. RAJU

Final Order No. 11543-11547 /2024

DATE OF HEARING: 10.07.2024

DATE OF DECISION:10.07.2024

RAJU

When the matters are called, a letter dated 06 July, 2024 from P. R. Associates Advocates was produced containing the SVLDRS Form-4 in respect of all five appeals.

2. Learned AR confirmed that the matters have been settled under the SVLDRS Scheme. Consequently, the appeals are dismissed as deemed withdrawn in terms of Section 127 (6) of Chapter V of Finance (No.2) Act, 2019.

(Dictated and Pronounced in the open court)

(RAJU)
MEMBER (TECHNICAL)

Prachi